

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE TWENTY EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1340 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 12/09/2024 in W P No 796 of 2024 on the file of the High Court.

Between:

Bachawar Mallesh, S/o Gangaram Aged 76 Yrs, Occ Agriculture R/o H.No.1-87/ 1,
Madan Hipparga Village Dongli Mandal, Kamareddy Dist.

...APPELLANT

AND

1. The State of Telangana, Rep. By its Principal Secretary Panchayat Raj
Department Secretariat, Hyderabad
2. The District Collector, Kamareddy District at Kamareddy.
3. District Panchayat Officer, Kamareddy District.
4. Gram Panchayat Madan Hipparga, Rep. By its Secretary, Madan Hipparga
Dongli Mandal, Kamareddy Dist
5. Dange Narayana, S/o Sayanna Aged 58 Yrs, Occ Agriculture, R/o Madan
Hipparga Village, Dongli Mandal, Kamareddy Dist.
6. Dange Upendra, S/o Narayana Aged 21 yrs, Occ Agriculture R/o Madan
Hipparga Village Dongli Mandal, Kamareddy District

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the operation of the common order passed by the learnt single judge disposing the W.P. Nos. 796 ans 23153 of 2024 dateD 12/09/2024, with a direction to the Respondent Nos.1 to 4 herein to withhold the House Building

Permission Order in Proc.No.14/BP/2024 dated 25-09-2024 issued by the Respondent No.4 in favour of Respondent No.5.

Counsel for the Appellant : SRI M.V.V.BASWA RAJ

**Counsel for the Respondents No.1&3 : SRI P.ASHOK KUMAR,
ASST.GP FOR PANCHAYAT RAJ RURAL DEV**

Counsel for the Respondents No.2 : GP FOR REVENUE

**Counsel for the Respondents No.4 : SRI R.CHANDRA SHEKAR REDDY,
SC FOR GP**

Counsel for the Respondents No.5&6 : SRI USAKOYEELA CHANDRASHEKAR

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1340 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. M.V.V.Baswaraj, learned counsel for the appellant.

Mr. P.Ashok Kumar, learned Assistant Government Pleader for Panchayat Raj & Rural Development Department for the respondents No.1 and 3.

Mr. R.Chandra Shekar Reddy, learned Standing Counsel for the respondent No.4.

Mr. Usakoyeela Chandrashekar, learned counsel for the respondents No.5 and 6.

2. This intra court appeal is filed against the order dated 12.09.2024 passed in W.P.No.796 of 2024.

3. The learned Single Judge, by the aforesaid order, has disposed of the said writ petition with a direction to the Gram Panchayat to dispose of the online application submitted by the respondent No.5 dated 27.07.2024 after issuing notice to the appellant as well within a period of four weeks.

4. It is not in dispute that in compliance of the aforesaid order passed by the learned Single Judge, the Gram Panchayat has issued the building permission in favour of the respondent No.5 on 25.09.2024. The order passed by the learned Single Judge has already been implemented. Therefore, the order of the learned Single Judge, which even otherwise is innocuous in nature, does not call for any interference in this intra court appeal.

5. However, liberty is reserved to the appellant to assail the validity of the order dated 25.09.2024 in accordance with law.

6. With the aforesaid liberty, the writ appeal is disposed of. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-T.SRINIVAS
DEPUTY REGISTRAR
SECTION OFFICER

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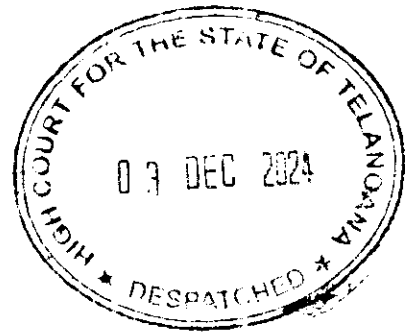
1. The Principal Secretary Panchayat Raj Department Secretariat, State of Telangana, Hyderabad
2. The District Collector, Kamareddy District at Kamareddy.
3. The District Panchayat Officer, Kamareddy District.
4. The Secretary, Gram Panchayat Madan Hipparga, Madan Hipparga Dongli Mandal, Kamareddy Dist
5. One CC to SRI M.V.V.BASWA RAJ, Advocate. [OPUC]
6. Two CCs to GP FOR PANCHAYAT RAJ RURAL DEV, High Court for the State of Telangana. [OUT]
7. One CC to SRI R.CHANDRA SHEKAR REDDY, SC FOR GPPS. [OPUC]
8. One CC to SRI USAKOYEELA CHANDRASHEKAR, Advocate. [OPUC]
9. Two CD Copies.

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HIGH COURT

DATED:28/11/2024



JUDGMENT

WA.No.1340 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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